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Punjab Professions, Trades, Callings And Employments Taxation (Haryana Repealing) Act, 1977

[Act No. 12 Of 1977]

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2 - Repeal of Punjab Act 7 of 1956

An Act to repeal the Punjab Professions, Trades, Callings and Employments Taxation Act. 1956 in its application to the State of Haryana.

Punjab Professions, Trades, Callings And Employments Taxation (Haryana Repealing) Act, 1977

[Act No. 12 Of 1977]

[7th April, 1977]

Be it enacted by the Legislature of the State of Haryana in the Twenty-eighth Year of the Republic of India as follows:-

1 - Short title

This Act may be called the Punjab Professions, Trades, Callings and Employments Taxation (Haryana Repealing) Act, 1977.

2 - Repeal of Punjab Act 7 of 1956

The Punjab Professions, Trades, Callings and Employments Taxation Act, 1956, is hereby repealed:

Provided that such repeal shall not-

(a) affect the previous operation of the Act so repealed or anything duly done or suffered thereunder; or

(b) affect any right, privilege, obligation or liability acquired, accrued or incurred under the Act so repealed; or

(c) affect any penalty, forfeiture or punishment incurred in respect of any offence committed against the Act so repealed; or

(d) affect any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid;

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be

imposed, as if that Act had not been repealed.